

ITEM NO.19

COURT NO.2

SECTION IV-B

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (C) No(s). 6353/2023

(Arising out of impugned final judgment and order dated 15-03-2023 in CWP No. 4606/2022 passed by the High Court Of Punjab & Haryana At Chandigarh)

HARGOBIND SINGH GILL &amp; ANR.

Petitioner(s)

VERSUS

UNION TERRITORY, CHANDIGARH &amp; ORS.

Respondent(s)

(mediation report has been received. )

WITH

T.P.(C) No. 469/2023 (IV-A)

IA No. 37749/2023 - EXEMPTION FROM FILING O.T.

IA No. 37745/2023 - STAY APPLICATION)

Date : 07-11-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Aashish Chopra, Sr. Adv.  
Mr. Alok Mittal, Adv.  
Ms. Swati Dayalan, Adv.  
Mr. Gagandeep Singh, Adv.  
Ms. Astha Sharma, AOR  
Ms. Anju Thomas, Adv.  
Mr. Sanjeev Kaushik, Adv.  
Ms. Mantika Haryani, Adv.  
Mr. Shreyas Awasthi, Adv.  
Mr. Himanshu Chakravarty, Adv.  
Ms. Ripul Swati Kumari, Adv.  
Mr. Bhanu Mishra, Adv.  
Ms. Muskan Surana, Adv.

For Respondent(s) Ms. Mukta Gupta, Sr. Adv.  
Ms. Amrita Panda, AOR

Mr. D.L. Chidananda, AOR

UPON hearing the counsel the Court made the following  
O R D E R

We have heard learned counsel for the parties for some time. It appears from the instructions from learned counsel for the respondent(s) that the respondent is desirous of not maintaining any share in the flat in Canada but seeks refund of the actual amount invested plus what she claims should be a flat for her residence in Bangalore.

We do believe that this methodology will not work as there are difference in perceptions and ultimately the most appropriate course of action would be for lump sum amount to be agreed to be paid by the petitioner to the respondent in full and final satisfaction of all her claims towards maintenance.

Learned counsel for the parties have to come back on a lump sum figure as permanent alimony for the respondent.

List on 04.12.2023.

[CHARANJEET KAUR]  
ASTT. REGISTRAR-cum-PS

[POONAM VAID]  
COURT MASTER (NSH)